

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.26/MP/2022

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 14 and 15 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010.

Date of Hearing : 30.6.2023

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioners : Jain Farm Fresh Foods Ltd. (JFFFL) and Anr.

Respondents : National Load Despatch Centre (NLDC) and Anr.

Parties Present : Ms. Swapna Seshadri, Advocate, JFFFL
Shri Kailash Chand Saini, NLDC
Shri Gajendra Vasava, NLDC

Record of Proceedings

Learned counsel for the Petitioners submitted that the present Petition has been filed seeking direction to the Respondent, NLDC to grant Renewable Energy Certificates for the period from February, 2017 till date and to re-register the JFFFL for the future periods. Learned counsel submitted that in the present case, Food Division of the Petitioner No. 2, Jain Irrigation System Limited, was converted into a subsidiary company by the name of Jain Farm Fresh Foods Limited (JFFFL) through slump sale agreement and JFFFL remained the part of JISL in terms of the above slump sale agreement and the ownership of the concerned biogas project developed by JISL remained with JISL only. There was only a change in the name of the Food Division of JISL to JFFFL and not a change in the ownership.

2. The representative of the Respondent, NLDC submitted that Respondent has already filed its reply in the matter, which may be considered. He further submitted that in view of the judgment of Appellate Tribunal for Electricity in Appeal No. 57 of 2020, Techno Electric & Engineering Co. Ltd. v. Central Electricity Regulatory Commission & Ors., the Commission has been allowing relief of similar nature, as prayed for in the present Petition, to various Renewable Generators.

3. Considering the submissions made by the parties, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

